

FINANCIAL ASSISTANCE TO THE ADVOCATES' CLERKS DURING LOCKDOWN PERIOD DUE TO COVID-19

The Telangana State Advocates Welfare Trust under the able guidance of Hon'ble Chief Justice, High Court for the State of Telangana has resolved to extend financial assistance to all those needy advocates' clerks, who are unable to meet their day to day expenses, i.e. Food, Medicines etc., due to the lockdown in the wake of COVID - 19 pandemic.

The applications will be received from the advocates' clerks who are on rolls of the concerned Registered Clerks' Association and having Certificate of Registration for the years 2019 / 2020 and the benefits will be extended to them on fulfilling the following conditions:-

1. The applicant has to enclose a copy of Certificate of Registration for the year 2019 / 2020.
2. The applicant was not earning monthly income of Rs.10,000/- as on the relevant date.
3. Spouse should not be a Government / private employee.

(Note:- Any applicant furnishing false particulars to avail the benefit, will be liable for disciplinary action, in addition to recovery of the amount.).

The applications received will be considered by the Committee and grant the amount. The quantum of amount will be decided by the Committee depending upon the number of applications received and availability of the Fund. The amount will be credited directly, through online, to the respective accounts of the needy advocates' clerks.

The Telangana State Advocates Welfare Trust appeals that only those advocates' clerks, who are in dire need, should apply for assistance. The advocates' clerks may apply for Financial Assistance in the prescribed form under the conditions framed thereunder to the respective President / Secretary of Bar Association.

The applications received by the Bar Associations have to be scrutinized by a Committee consisting of:-

1. The Senior Judicial Officer/ Judicial Officer of the court.
2. The President and Secretary of the Association.

After scrutiny of the eligible applications, the list of the applicants with their particulars (Name, Enrolment Number, Phone Number in Excel sheet) signed by the committee members along with the applications should be forwarded to the Telangana State Advocates Welfare Trust through E-mail viz., **tsawtrust@gmail.com** immediately on or before 16.05.2020.

The above eligibility criteria, instructions and also the proforma application form are available on the following websites:-

- 1. law.telangana.gov.in.**
- 2. www.tshc.nic.in**
- 3. www.telanganabarcouncil.org**

BOARD OF TRUSTEES

PROFORMA APPLICATION

THE TELANGANA STATE ADVOCATES WELFARE TRUST

(Application to be submitted by Advocates' Clerk and forwarded through
Bar Association, _____)

1. Name (in Block Letters) : _____
2. Father's/ Husband Name : _____
3. Date of Birth & Age : _____
4. Certificate of Registration No. & Date for the year 2019 / 2020 (enclose a copy). : _____
5. Contact Number & Email ID : _____
6. Place of working : _____
7. Name of the Advocate with whom he is working and his contact number. : _____
8. Address : _____

9. Whether spouse Government / Private employee : Yes / No
10. Bank Account Details
 - a) Account No. : _____
 - b) Name of the bank & branch : _____
 - c) IFSC Code : _____

DECLARATION

I _____ hereby solemnly declare that the above information furnished by me is true and correct and I have not suppressed any material facts before the Telangana State Advocates Welfare Trust.

Date :

Place :

Signature of the Applicant

Signature of President / Secretary,
Bar Association with seal.